CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIAP BENCH

RA No.140/2000 in OA No.2030/96

New Delhi, this 24th day of April, 2000

Hon'ble Shri Justice V.Rajagopala Reddy, (J) Hon'ble Smt. Shanta Shastry, Member(A)

Ms. M.A. Kujur Qr.No.506, Sector IV (Balak Ram Hospital) Timarpur, Delhi-54

Applicant

(By Shri D.S.Chaudhary, Advocate)

Versus

Union of India, through

- i. Director General Deptt. of Posts Dak Bhavan, New Delhi
- Chief Post Master General Delhi Circle, Meghdoot Bhavan Link Road, Jhandewalan, New Delhi .. Respondents

ORDER(in circulation)
Hon'ble Smt. Shanta Shastry

This is a Review Application filed by the applicant against the order and judgement dated 21.3.2000 by which OA No.2030/96 was dismissed being devoid of merits, for the reasons mentioned in para 5 of the judgement.

crept in details of judgement without specifying the same. We have carefully gone through the averments made in the RA but we find that the review applicant is only trying to build up her case on the same set of facts and grounds that are given in the OA which have already been taken care of before giving our decision. Thus we do not find any error apparent on the face of the record as contended by the review applicant.



3. That apart, it would be pertinent to reiterate here that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) en error apparent on the face of the record or (3) any other analogous ground. None of these ingredients is available in the present RA and therefore the same deserves to be dismissed. We do so accordingly.

(Smt.Shanta Shastry)
Member(A)

(V.Rajagopala Reddy) Vice-Chairman(J)

/gtv/